### GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

# LOK SABHA UNSTARRED QUESTION NO. 591 TO BE ANSWERED ON 23.07.2025

### SANCTIONED POSTS OF EMPLOYEES AT THE MODERN COACH FACTORY, RAEBARELI

591. SHRI RAHUL GANDHI

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government proposes to increase sanctioned posts at the Modern Coach Factory, Raebareli (MCF) in light of the growing production;
- (b) if so, the details thereof;
- (c) whether the Government proposes to provide Productivity Linked Bonus to railway employees at the MCF;
- (d) if so, the details thereof;
- (e) whether the Government has received complaints regarding illegal commissions taken from contractual workers by the manpower recruitment agencies; and
- (f) if so, the details thereof and the action taken by the Government thereon?

#### **ANSWER**

## MINISTER OF RAILWAYS, INFORMATION & BROADCASTING AND ELECTRONICS & INFORMATION TECHNOLOGY

### (SHRI ASHWINI VAISHNAW)

(a) to (f): The details of Sanctioned posts and actual strength in Modern Coach Factory, Raebareli (MCF) is as below:

Year	Sanctioned strength	On roll strength
2012-13	2,690	588
2024-25	2,697	2,154

MCF is a modern coach factory. It is technologically advanced. The staff strength is considered adequate for required production.

### Productivity Linked Bonus

Productivity Linked Bonus is being paid to railway employees of Modern Coach Factory regularly at the same rate paid to railway employees posted at other places in Indian Railways. Approx Rs 3.75 cr has been paid as Productivity Linked Bonus for the year 2023-24 to MCF employees.

### Payment to outsourced staff

The payments to the outsourced staff are being made directly to their bank accounts. To effectively address and prevent any malpractice, Modern Coach Factory has instituted a comprehensive set of measures. These include mandatory registration of worker details on the Shramik Kalyan Portal, strict adherence to statutory compliances, protection against arbitrary termination of contractual workers, imposition of penalties for any violations detected, organization of workers awareness camps and the establishment of dedicated grievance redressal mechanisms to ensure timely resolution of concerns.

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